

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 710 of 2012

(Arising out of Order-in-Original No. 213/2011 dated 30/12/2011 passed
by the Commissioner of Central Tax, Bangalore North)

**Indian Institute of Hardware
Technology Ltd.**

54, Sri Lakshmi Complex, 4th Floor,
St. Marks Road, Bangalore - 560 001

Appellant(s)

VERSUS

**Commissioner of Central Tax,
Bangalore North**

No.59, HMT Bhawan
Ground Floor, Bellary Road
Bangalore - 560 032
Karnataka

Respondent(s)

Appearance:

Mr. N. Anand & Mr. Rahim, Advocates
No. 152 (18), Race Course Road
Bangalore - 560 001
Karnataka

For the Appellant

Mrs. C.V. Savitha, Supdt. (AR)

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20418 / 2020

Date of Hearing: 14/08/2020

Date of Decision: 14/08/2020

Per : Bench

Learned counsel for the appellants submits that appellants have
availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019,

which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Order was pronounced and dictated
in Open Court on **14/08/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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